

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIFUR.

O.A.No.494/1996

Date of order: 14.11.2000

Smt.Urmila Devi, D/o Ram Chand, working as Catering Supervisor
Gr.II, IGM, Ajmer, R/o 484/33, Gulab Shah ka Takia, Toderara, Ajmer
...Applicant.

Vs.

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Ajmer.
3. Divisional Commercial Manager, W.Rly, Ajmer.

...Respondents

Mr.N.K.Gautam - Counsel for Applicant.

Mr.U.D.Sharma - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.Gopal Singh, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

The main grievance of the applicant in this O.A has been that vide letter dated 13.5.96 (Anx.A1), certain persons were called for selection from reserved quota but the applicant was not called although according to her, her name should have been included in the list for interview.

2. On a perusal of the pleadings of the parties, the claim of the applicant appears to be hypothetical at this stage.
3. The learned counsel for the applicant submits that the applicant had earlier filed representation for redressal of her grievance on 7.5.96 to the Chief Commercial Manager, Catering, W.Rly, Bombay but the same has not been replied. The counsel for the applicant further submits that the applicant is ready and willing to file a fresh representation for her grievances and the respondents may be directed to dispose of the representation by a reasoned and speaking order.
4. In view of the submissions made before us, we dispose of the O.A

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with the direction to respondent No.2 that in case the applicant files a representation within a month from the date of passing of this order, the same may be decided/disposed of by a reasoned and speaking order within within two months from the date of receipt of the representation and reply stating disposal of representation must be given to the applicant within 15 days thereafter. In case the applicant having any grievance against the decision of the said representation, the applicant will be free to resort legal means, if so advised.

5. With the above directions, the O.A is disposed of with no order as to costs.

(b)

Gopal Singh

(Gopal Singh)

(b)

Member(A).

S.K. Agarwal

(S.K. Agarwal)

Member(J).